

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.303
479/252/ND/2020

IN THE MATTER OF:

Midwest Biofuel India Pvt. Ltd.

.... APPELLANT

Vs.

Registrar of Companies NCT of Delhi & Haryana

.... RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the ROC : Ssaaurabh Indura, Company Prosecutor for ROC, Delhi

For the Respondent :

ORDER

Ld. Counsel representing the Applicant submits that this is an application under Section 252 of the Companies Act, 2013. The report of the RoC has already been filed. However, the report of the I.T. Department has still not been filed despite service having been already effected. As a last opportunity to the I.T. Department, they are directed to file their report within three weeks.

List the matter on **17.02.2023** high on board.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)